

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : K V Capital
Vs
Amar Prakash Developers Pvt. Ltd.

MAIN PETITION NUMBER : CP(IB)/73(CHE)/2022

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1104(CHE)/2024, IA(IBC)/776(CHE)2024

COMMON ORDER

IA(IBC)/1104(CHE)/2024

Present: Shri. Raghav Menon, Ld. Counsel for the Applicant/RP.

Heard.

This application has been moved seeking extension of 90 days to complete the CIR Process.

It is stated that the CIRP 180 days period expired on 19.04.2024. Earlier, Form-G for composite project was issued. Expression of Interest was received, however, there was a request for extension of time for submitting the Resolution Plan from the Prospective Resolution Applicants. The matter was placed before the CoC where a decision was taken in the CoC meeting held on 27.03.2024 to go with project-wise insolvency. Accordingly fresh Form-G was issued on 24.04.2024 with last date for submission of Resolution Plan on 27.06.2024. The copy of the Resolution is placed at page-25 of the application. Voting result is at page-47.

Without commenting on the decision of the CoC as to going for project-wise insolvency and the fact that the resolution is only for the extension of CIRP, we extend the CIRP timeline till 18.07.2024.

IA is **disposed of**.

IA(IBC)/776(CHE)2024

Present: Shri. Raghav Menon, Ld. Counsel for the Applicant/RP.
Shri. Rajesh Bohra, Ld. Counsel for the Respondents.

This application has been filed seeking the following reliefs:

- i. *Allow the present application;*
- ii. *To direct Respondent 1 and 2 to provide the following information and documents without further delay;*
 - a. *Hand over complete books of accounts / tally accounts of the Corporate Debtor including for the audited financial years ending on 31-03-2019.*
 - b. *Take requisite steps for completion of books of accounts / tally documents completed for subsequent financial years and hand over the same to the RP.*
 - c. *Provide access to Customer relationship management software so that information relating to homebuyers can be cross checked.*
- iii. *To direct Respondent 3 to provide the information and documents relating to grouping of trial balance items for preparing financial statements, statement showing item wise valuation of project inventory and basis of valuation.*
- iv. *Direct the respondents to cooperate with the RP and provide the information as requested by the RP.*
- v. *Pass any such order as the Hon'ble Tribunal may deem fit.*

It is seen from the proceedings that on the issue of providing information / documents, there was a categorical submission on behalf of the Respondents that they are willing to co-operate and would extend full co-operation to the RP.

Considering the above facts, the Respondents are directed to provide all the relevant documents as prayed for within a week from today.

Ld. Counsel for the Respondents has requested for arranging the meeting in this regard.

The Respondents are directed to contact the Applicant/RP on 03.05.2024 and provide all the information.

IA is **disposed of**.

Sd/-

VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-

SANJIV JAIN
MEMBER (JUDICIAL)

vs